

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

FOR THE ATTENTION OF THE CREDITORS OF M/s VINTRON COMMUNICATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VINTRON COMMUNICATION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/02/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U72100DL1997PTC085277
5.	Address of the registered office and principal office (if any) of corporate debtor	37, RAMPURI, KALKAJI L KALKAJI NEW DELHI DL 110019 IN
6.	Insolvency commencement date in respect of corporate debtor	15 th October, 2019 (Date of receipt of order-18 th October, 2019)
7.	Estimated date of closure of insolvency resolution process	11 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Sandeep Chandna Reg No- IBBI/IPA-002/IP-N00447/2017-18/11237
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add -HOUSE NO.23, GROUND FLOOR, A-BLOCK, SOUTH CITY 2, SECTOR-49, SOHNA ROAD, GURUGRAM, HARYANA 122018 Email - ssandeep@live.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - Sun Resolution Professionals Pvt Ltd. 83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City , Gurugram - 122010 Email - cirp.vintron@outlook.com
11.	Last date for submission of claims	29 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms at- www.ibbi.gov.in Details of authorized representatives are available at: - N.A.

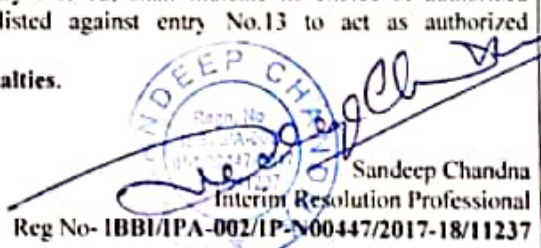

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the VINTRON COMMUNICATION PRIVATE LIMITED on 15th October, 2019.

The creditors of VINTRON COMMUNICATION PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29th October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representatives of the class N.A. in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



 Sandeep Chandna
 Interim Resolution Professional
 Reg No- IBBI/IPA-002/IP-N00447/2017-18/11237

Date: 18th October, 2019
Place: Gurugram